

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.75249 of 2018

(Arising out of Order-in-Appeal No.150/JSR/2017 dated 10.10.2017 passed by Commissioner(Appeals), CGST & CX, Ranchi.)

M/s. SMV Beverages (Jamshedpur)

[A unit of M/s.SMV Agencies Private Limited)

(Plot No.809-P, Adityapur Kandra Road, Adityapur, Jamshedpur-832109, Jharkhand.)

...Appellant

VERSUS

Commissioner of CGST & CX, Jamshedpur Commissionerate

.....Respondent

(Outer Circle Road, Bistupur, Jamshedpur, Jharkhand.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75581/2022

DATE OF HEARING : 15 December 2022

DATE OF DECISION : 15 December 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

(P.K.CHOUDHARY)

MEMBER (JUDICIAL)

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